## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 111 OF 2017**

Dated: 25<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

**GMR Warora Energy Limited** 

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission & Ors.** 

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Rohit Venkat

Ms. Raveena Dhamija

Counsel for the Respondent(s) : Ms. Noor Rampal for R-2

## **ORDER**

Admit. Issue notice. Ms. Noor Rampal takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 25.07.2017. Dasti, in addition, is permitted.

List the matter on <u>25.07.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 23.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.07.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson